

आयकर अपीलिय अधिकरण, जयपुर न्यायपीठ, जयपुर
IN THE INCOME TAX APPELLATE TRIBUNAL,
JAIPUR BENCHES (SMC), JAIPUR

श्री भागचंद, लेखा सदस्य, के समक्ष
BEFORE: SHRI BHAGCHAND, ACCOUNTANT MEMBER

आयकर अपील सं./ITA No. 955/JP/2017
निर्धारण वर्ष / Assessment Year : 2013-14

Vimla Mehta, W/o- Narendra Kumar Mehta, 11, Kanchipuram, Bhilwara.	बनाम Vs.	Income Tax Officer, Ward 2(1), Ajmer.
स्थायी लेखा सं./जीआईआर सं./PAN/GIR No.: AGLPM 4431 E		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : None
राजस्व की ओर से / Revenue by : Smt. Poonam Roy (DCIT)

सुनवाई की तारीख / Date of Hearing : 10/01/2018
उदघोषणा की तारीख / Date of Pronouncement : 10/01/2018

आदेश / ORDER

PER: BHAGCHAND, A.M.

This is the appeal filed by the assessee emanates from the order of the Id. CIT(A), Ajmer dated 11/09/2017 for the A.Y. 2013-14, wherein the assessee has raised following grounds of appeal:-

1. In the facts and circumstances of the case, the A.O. has erred in and Id. CIT(A) has erred in confirming penalty of Rs. 25,000/- U/s 271A and the penalty being unlawful, against the spirit of law and natural justice and the same is required to be deleted.”
2. The appellant craves leave to add, amend, alter, vary and or withdraw any of or all the above grounds of appeal with the prior permission of the chair.

2. At the time of hearing, no one has appeared on behalf of the assessee. From this, it appears that the assessee is not interested to pursue her case. So in the circumstances, following the decision of Delhi Bench of ITAT in the case of CIT Vs. Multiplan India Ltd., and also Estate of Late Tukojiroo Holkar Vs. CWT, 223 ITR 480 (MP), the appeal of the assessee is not admitted and is dismissed as limine.

3. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open court on 10/01/2018.

Sd/-
(भागचंद)
(BHAGCHAND)
लेखा सदस्य / Accountant Member

जयपुर / Jaipur

दिनांक / Dated:- 10th January, 2018

*Ranjan

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- Smt. Vimla Mehta, Bhilwara.
2. प्रत्यर्थी / The Respondent- The ITO, Ward 2(1), Ajmer.
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त(अपील) / The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur
6. गार्ड फाईल / Guard File (ITA No. 955/JP/2017)

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar